

ITEM NO.1501

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 1773/2002

TALAT FATIMA HASAN THROUGH HER CONSTITUTED
ATTORNEY SH. SYED MEHDI HUSAIN

Appellant(s)

VERSUS

NAWAB SYED MURTAZA ALI KHAN (D)
BY LRS. & ORS.

Respondent(s)

WITH

C.A. No. 4012/2002 (III-A)

CONMT.PET.(C) No. 1079/2018 in C.A. No. 1773/2002 (III-A)
(IA)

Date : 31-07-2019 This matter was called on for pronouncement
of judgment today.

For Appellant(s)

Mr. Ranbir Singh Yadav, AOR
Mr. B. Rajesh, Adv.
Ms. Anzu K. Varkey, Adv.
Mr. Puran Mal Saini, Adv.

Mr. Satish Vig, AOR

Mr. Parijat Sinha, AOR

For Respondent(s)

Mr. Yatish Mohan, Adv.
Mr. Subhash Chander Sagar, Adv.
Mr. Hemchand Vasisth, Adv.
Mr. E.C. Vidya Sagar, AOR

Ms. Rukhmini Bobde, Adv.

Mr. Nivesh Kumar, Adv.

Ms. Prachi, Adv.

Mr. D.L. Chidananda, Adv.

Mr. B.V. Balaram Das, AOR

Mr. Ranbir Singh Yadav, AOR

Mr. B. Rajesh, Adv.

Ms. Anzu K. Varkey, Adv.
Mr. Puran Mal Saini, Adv.

Mr. Satish Vig, AOR

Mr. Rameshwar Prasad Goyal, AOR

Mr. Deba Prasad Mukherjee, AOR

Mr. D.N. Goburdhan, AOR

Ms. Reshmi Rea Sinha, AOR

Mr. Tarun Gupta, AOR

Hon'ble Mr. Justice Deepak Gupta pronouced the judgment of the Bench comprising Hon'ble the Chief Justice, His Lordship and Hon'ble Mr. Justice Aniruddha Bose.

In terms of the signed reportable judgment, the appeals are allowed.

No order in the Contempt Petition in view of the directions issued in the judgment.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)

Court Master

(signed reportable judgment is placed on the file)

(Anand Prakash)

Court Master